

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

1

O.A. No.  
~~XXXXXXX~~

45 of 1990.

DATE OF DECISION 30.01.1995.

Mr. D.C. Mekwan and another Petitioner

Shri P.H. Pathak Advocate for the Petitioner(s)

Versus

Union of India Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. Dr. R.K. Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(C6)

: 2 :

1. Mr.D.C.Mekwan.
2. All India Postal Employees  
Union Postman Class IV  
EDAs through  
its Circle Secretary,  
Shri H.F.Kureshi  
having office at  
Besher Ganchi Chal,  
Opp.Behrampura Post Office,  
Ahmedabad - 380 022.

...Applicant.

(Advocate : Mr.P.H.Pathak)

Versus

1. The Union of India  
Notice to be served through  
The Post Master General,  
Gujarat Circle,  
Navrangpura,  
Ahmedabad.

...Respondent.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT  
O.A.NO. 45 OF 1990.

Date : 30.1.1995.

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

Heard Mr.P.H.Pathak and Mr.Akil Kureshi learned  
advocates for the applicant and the respondents respectively.  
Mr.Pathak for the applicant states that in view of the  
recent Supreme Court Judgment reported in 1994 (5) Judgment-  
Today, P.647, in the case of Syndicate Bank and others,  
Versus K.Umesh Nayak, his client would like to approach  
the appropriate Industrial Forum to get the issue decided.  
Mr.Akil Kureshi on behalf of the respondents states that

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(9)

: 3 :

the status quo regarding recovery will be maintained for three months more. In view of the above Mr. Pathak seeks permission to withdraw the O.A. Permission accorded. O.A. is treated as withdrawn. No order as to costs.

*D. K. Saxena*

(Dr. R. K. Saxena)  
Member (J)

*V. Radhakrishnan*

(V. Radhakrishnan)  
Member (A)

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